

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.218-IA/101(AHM)2022  
ITEM No.219-IA/877(AHM)2022  
in  
CP(IB) 377 of 2018

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

S S Shipping Agencies  
V/s  
Kanoovi Foods Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 23/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Tarak Damani, Adv (HDFC)  
For the Respondent :  
Liquidator in Person : Mr. Devans Sampat, Adv.

**ORDER**

**IA/101(AHM)2022**

Ld. Counsel for the applicant HDFC appears and submits that now the order dated 02.02.2024 has been complied with by making a necessary amendment in the **IA 101 of 2022** by filing the amended memo parties on 27.02.2024 vide inward diary no. 1369 along with service amended memo parties.

Let an affidavit of service also be filed showing that this amended cause title copy has also been served upon the all the respondents mentioned in the amended memo of parties. As only copy of the email has been uploaded in DMS portal on 16.02.2024.

**IA/877(AHM)2022**

Ld. Liquidator present in person and request for adjournment in this matter as his counsel is not available today due to some personal difficulty.

At the request of the applicant/liquidator matters stands adjourned.

Re-list both the matters on 04.06.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**